

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

MONDAY, THE 04TH DAY OF JANUARY 2021/14TH POUSHA, 1942

CrI.MC.No.3725 OF 2013

AGAINST THE JUDGMENT IN CC 366/2006 OF JUDICIAL MAGISTRATE OF
FIRST CLASS -II, KANNUR

PETITIONER:

RAMAKRISHNAN

AGED 64 YEARS

S/O.SANKARAN, NANDHANAM HOUSE, MAIN ROAD,
MUZHAPULANGAD, KANNUR.

BY ADV. SRI.K.S.RAJEEV (ALUVA)

RESPONDENT:

STATE OF KERALA

THROUGH SUB INSPECTOR OF POLICE, EDAKKADU

REPRESENTED BY POLICE STATION BY G.P. HIGH COURT OF
KERALA AT ERNAKULAM.

SR.PP.C.S.HRITHWIK

THIS CRIMINAL MISC. CASE HAVING COME UP FOR ADMISSION ON
04.01.2021, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

V.G.ARUN, J.

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Crl.M.C. No.3725 of 2013
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Dated this the 4th day of January, 2021

ORDER

Considering the fact that the Crl.M.C is of the year 2013, pertaining to Calender case of the year 2006, a report was called for from the jurisdictional Magistrate Court. As per the report, out of the 7 accused persons, A1 and A2 are facing trial now. A3 is no more and A4 to A7 are absconding. It is reported that prosecution has cited 8 witnesses, of whom Cws 1 to 7 were examined as PW1 to PW7. The only remaining witness, that is CW8, is a police officer who has failed to appear, in spite of summons being repeated and even after issuance of nonailable warrant. This court is often coming across instances where trial of criminal cases are being delayed endlessly due to the deliberate absence of Investigating Officers. This is an issue which should engage the attention of the Director General of Prosecution. Such officers are ridiculing the justice delivery system and should therefore be brought to book.

In view of the fact that only one more witness is to be examined, the Judicial Magistrate of First Class-II, Kannur is directed to take earnest efforts to dispose C.C.No.366 of 2006 within an outer limit of three months from the date of receipt of a copy of this order.

Sd/-

V.G.ARUN

JUDGE

APPENDIX

PETITIONER'S ANNEXURES:-

ANNEXURE A1 TRUE COPY OF FIR IN CRIME NO.87/2005 OF KANNUR
 TOWN POLICE STATION

ANNEXURE A2 TRUE COPY OF TRANSFER ORDER IN CRIMINAL MP
 NO.3604/2006 OF SESSIONS COURT, THALASSERY.